

ITEM NO.61

COURT NO.16

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10739/2018

[Arising out of impugned final judgment and order dated 25-01-2018 in SA No. 1036/2005 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

RAM SURAT VERMA & ORS.

Petitioner(s)

VERSUS

U.P. FOREST CORPORATION & ORS.

Respondent(s)

IA No. 33473/2019 - EXEMPTION FROM FILING O.T.

WITH

SLP(C) No. 20480-20483/2018 (XI)

SLP(C) No. 307/2019 (XI)

IA No. 179032/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 16-02-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :Mr. R. C. Kaushik, AOR

Mr. Prakash Kumar Singh, AOR
Ms. Pooja Singh, Adv.
Ms. Brij Bhushan Jauhari, Adv.
Ms. Gunjan Arora, Adv.

Mr. Bharat Sangal, Sr. Adv.
Mr. Hemant Kumar Tripathi, Adv.
Ms. Shalini, Adv.
Mr. Nagarkatti Kartik Uday, AOR

For Respondent(s) :

Mr. M. R. Shamshad, Sr. Adv.
Mr. Shashank Singh, AOR
Mr. Arijit Sarkar, Adv.
Ms. Puja Shilpkar, Adv.
Mr. S Islam, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. As prayed for by the learned counsel for the petitioner(s), post the matters on 12.05.2026.
2. Parties, one week before the next date of hearing, may file written submissions, synopsis, list of dates and the citations of the judgments relied upon by them.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(CHETNA BALOONI)
COURT MASTER(NSH)